

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA***LD-VC-CW-143 OF 2020***

Naveena G. Naik. Petitioner.

Versus

The State of Goa & ors. Respondents.

Mr. D. Lawande, with Mr. P. Dangui, Advocates for the Petitioner.

Mr. D. J. Pangam, Advocate General with Ms. Maria Correia,
Additional Govt. Advocate for Respondents No.1, 2 & 3.***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.******Date : 18th August, 2020.*****P.C. :-**

Heard Mr. D. Lawande, the learned Counsel for the Petitioner and Mr. D. Pangam, the learned Advocate General along with Ms. M. Correia, Additional Government Advocate for Respondents No.1, 2 and 3.

2. We issue **Rule**. Ms. Correia waives service on behalf of Respondents No.1 to 3. The Petitioner will have to take steps to serve the Rule on the remaining Respondents.

3. Since the appointment orders have already been issued, we do not deem it appropriate to grant any interim relief. We, however, clarify that the appointments, which are already made, shall be

subject to the outcome of this Petition.

4. Leave is granted to withdraw the charts placed at pages 92 – 108 of the paper book. By withdrawal, we mean that leave is granted to score off these pages, but actual pages will be retained on record.

5. Mr. Lawande states that the correct copies of the paper book will be served upon all the Respondents, so that there is no confusion at the stage of final hearing.

6. The parties to complete their pleadings within four months. Once the pleadings are completed, liberty to apply for final disposal.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.